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Bench No. I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. No.41/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10th July, 2017, 10.30 A.M

Name of the Company		Mohammad Abid Hussain & Anr -Versus- Madina Builtech Pvt.Ltd. & Ors	
Under Section		241/242	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- 1) Shannak Mitra
- 2) Soumabha Ghose
- 3) Anshumala Bansal
- 4) Samik Kundu

For Petitioners

Samik Kundu
10/07/17

- 1. SWAPNA CHOWBEY, A.DV
- 2. PATITA PABANI BISWAL, A.DV

Respondents
~~1. Swapna Chowdhury~~
 All respondents

John
10/07/17

ORDER

Ld. Counsels for the petitioners and the respondents are present.

Ld. Counsel for the respondents made a request that she may be permitted to file reply today in Court. Prayer is allowed. Reply is accepted. Rejoinder, if any, may be filed within two weeks from today.

Both the parties are directed to file written submissions by 27/07/2017 with copy in advance to the opposite parties. After filing of the written submissions parties are to confine their arguments on the points taken in the written submissions.

List the matter on **31/07/2017** for arguments from the petitioners' side; **01/08/2017** for arguments from the respondents' side and on **03/08/2017** for reply arguments.

Interim order passed earlier shall remain effective till next date of hearing.

(Vijai Pratap Singh)
Member (J)